

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-02(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

.... Applicant/petitioner

Vs.

C&C Construction Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/petitioner : Ms. Surabhi Khattar, Mr. Sawmik Batham,  
Mr. Bishwajit Dubey , Advs.


For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor

**ORDER**

Affidavit of service of advance notices have been filed. However, none is present on behalf of the respondent.

Let notice to show cause for 30<sup>th</sup> January, 2018 to the respondents be issued as to why this petition be not admitted. Process dasti.

List the matter on 30<sup>th</sup> January, 2018.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)

10.01.2018  
V.Sethi